

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 327 of 2019

IN THE MATTER OF:

Bejoy Kumar Chirimar & Anr.

...Appellant

Vs

The Bloomfield Tea Company Ltd. & Ors.

...Respondents

Present:

**For Appellant: Ms. Uttara Babbar and Mr. Manav Bansal,
Advocates.**

**For Respondents: Mr. Dhruv Surana, Mr. Ashish Choudhury and
Ms. Ravina Sharma, Advocates for R-2 & 3.**

ORDER

09.12.2019: Learned counsel for the Appellant submits that the submissions made by the counsel have been wrongly recorded by this Appellate Tribunal on 15th November, 2019. It is also accepted by learned counsel for the Respondent.

In the circumstances, we recall the first paragraph of the order dated 15th November, 2019 whereby submissions of the parties were recorded.

We intend to hear the case on merit.

In this case the Appellant has preferred the appeal against order of adjournment dated 6th September, 2019 passed by National Company Law Tribunal, Kolkata Bench, Kolkata, which reads as follows:-

“ORDER

*Ld. Counsel for the petitioner appears. Ld. Counsel for
the respondent appears. Matter is required to be re-heard*

due to reconstitution of the Bench. In view of this, matter stands adjourned to 23.10.2019.”

Having heard learned counsel for the parties and in absence of any cause of action, we are not inclined to interfere or express any opinion. The appeal is dismissed.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

am/gc